

2. The mistake could not be corrected earlier because it came to notice only when comparing the reply given to the above Question with the reply given to a subsequent Unstarred Question No. 3095 answered in the Lok Sabha on 15-4-1985.

3. The inconvenience caused to the House is regretted.

11.15 hrs.

PAPERS LAID ON THE TABLE

[*English*]

Annual Report and Review of the Kerala Agro-Industries Corporation Ltd., Trivandrum for the Year 1981-82

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH): I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1981-82.

(ii) Annual Report of the Kerala Agro-Industries Corporation Limited, Trivandrum, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller on Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—901/85].

Notification under Essential Commodities Act, 1955

Notification under Ganesh Flour Mills Company Ltd. (Acquisition and Transfer of Management) Act, 1984

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): I beg to lay on the Table—

(1) A copy of the Sugar (Price Determination for 1984-85 Production) Third Amendment Order, 1985 (Hindi and English versions) published in Notification No. G.S.R. 382(E) in Gazette of India dated the 25th April, 1985, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—902/85].

(2) A copy of the Ganesh Flour Mills Company Limited (Acquisition and Transfer of Undertakings) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 10(E) in Gazette of India dated the 7th January, 1985, under sub-section (3) of section 27 of the Ganesh Flour Mills Company Limited (Acquisition and Transfer of Undertakings) Act, 1984. [Placed in Library. See No. LT—903/85].

The Employees Provident Funds (Amendment) Schemes, 1985 and The Employees Provident Funds (Second Amendment) Scheme, 1985

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 :—

(1) The Employees' Provident Funds (Amendment) Scheme, 1985 published in Notification No. G.S.R. 188 in Gazette of India dated the 16th February, 1985.

(2) The Employees' Provident Funds (Second Amendment) Scheme, 1985 published in Notification No. G.S.R. 363 in Gazette of India dated the 6th April, 1985.

[Placed in Library. See No. LT—904/85].

11.17 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 6th May, 1985, adopted the following motion in regard to the Joint Committee on Offices of Profit :—

"That this House concurs in the recommendation of the Lok Sabha that a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit to be constituted for the purposes set out in the motion adopted by the Lok Sabha at its sitting held on the 2nd April, 1985, and resolves that this House do join in the said Joint Committee and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, five members from among the members of the House to serve on the said Joint Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above

motion, the following members of the Rajya Sabha have been duly elected to the said Committee :—

1. Shri Amarprosad Chakraborty
2. Shrimati Monika Das
3. Shri Sohan Lal Dhusiya
4. Shri B. Krishna Mohan
5. Shri Puttapaga Radhakrishnan.'

11.18 hrs.

ELECTION TO COMMITTEE

[English]

Committee on Official Language

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : I beg to move :

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language vice Shri Krishan Datt Sultanpuri resigned from the Committee."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (2) of Section 4 of the Official Languages Act, 1963, the members of Lok Sabha do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on